MINISTRY OF FINANCE

Department of Revenue

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 23rd November, 2026

S.O. 6349(E).— In exercise of the powers conferred by Schedule III [Table: Sl. No. 36] read with section 11 of the Income-tax Act, 2025 (30 of 2025), (hereinafter referred to as the said Act), the Central Government hereby notifies for the purposes of the said clause, 'Regional Air Connectivity Fund Trust' (PAN : AADTR1130P), a Trust constituted by Central Government, in respect of the following specified income arising to the said trust namely:-

(a) grant from Government;

(b) receipt of Levy from Airlines;

(c) forfeiture of Bank guarantee due to non-fulfillment of obligation by Airlines; and

(d) interest income earned on (a) to (c) above.

2. This notification shall be effective subject to the conditions that 'Regional Air Connectivity Fund Trust (PAN : AADTR1130P)'-

(a) shall not engage in any commercial activity;

(b) shall file return of income in accordance with the provision of section 263(9)(c)(xiii) of the said Act; and.

(c) activities and the nature of the specified income shall remain unchanged throughout the tax years.

3. Failure to comply with the conditions specified in paragraph 2 shall result in withdrawal of exemption under Schedule III [Table: Sl. No. 36] read with section 11 and initiation of proceedings under the said Act.

4. This notification shall be applicable for the tax years 2026-27, 2027-28, 2028-29 and 2029-30.

[Notification No. 152 /2026 F. No. 300196/10/2025-ITA-I]

HARDEV SINGH, Under Secy.

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